

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Chief Justice's Secretariat)**

Subject: Representation of Junior Scale Stenographers of Subordinate Judiciary for release of charge allowance in terms of Article 87 (b) of the J&K CSR.

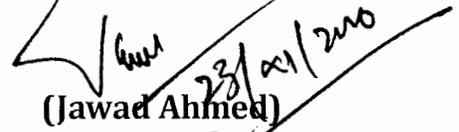
ORDER

No. 571

Dated: 23-11-2020

In terms of Article 87 (b) of the J&K Civil Services Regulations, Vol-I, Sanction is hereby accorded to the grant/release of charge allowance in favour of the Steno Typists who have been promoted as Junior Scale Stenographers in their own pay and grade vide High Court Order No. 28 dated 05.04.2019 in Subordinate Judiciary of UTs of Jammu and Kashmir and Ladakh from the date they joined as Junior Scale Stenographers in their own pay and grade till their confirmation date.

(By order)


(Jawad Ahmed)

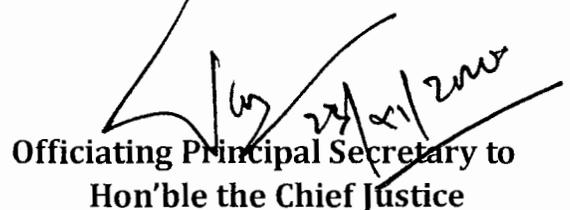
Officiating Principal Secretary to
Hon'ble the Chief Justice

No.: 552-57/Py

Dated: 23-11-2020

Copy to the:-

- 1) Registrar General, High Court of J&K, Jammu.
- 2) Registrar Vigilance, High Court of J&K, Jammu.
- 3) Registrar Rules, High Court of J&K, Jammu.
..... for information.
- 4) All Principal District & Sessions Judges of UTs of Jammu and Kashmir and Ladakh for information. They are requested to circulate this order among all concerned Presiding Officers in their Districts for information and necessary action.
- 5) Director Finance, High Court of J&K for information.
- 6) I/C NIC for uploading on High Court Website.


Officiating Principal Secretary to
Hon'ble the Chief Justice